

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1696 of 2023

Arising Out of PS. Case No.- Year-0 Thana- District- Buxar

STPL A Subsidiary Company of SJVNL (Satluj Jal Vidyut Nigam Limited).
... .. Petitioner

Versus

The State of Bihar through the Chief Secretary, Bihar, Patna and Ors.
... .. Respondents

Appearance :

For the Petitioner/s : Mr. Lalit Kishore, Sr. Advocate
Mr. Ranjeet Kumar, Advocate
Mr. Mohit Sriwastava, Advocate
Mr. Ayush Kumar, Advocate
Mr. Kaustabh Kanish, Advocate
Mr. Shikhar Moni, Advocate

For the Respondent/s : Mr. P.K. Shahi, A.G.
Mr. Manish Kumar, Advocate

CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
ORAL ORDER

2 13-10-2023 This writ application has been notified for hearing on the mention made by Mr. Lalit Kishore, learned Senior Counsel for the petitioner. This Court was initially informed that about 5,000 labourers/workers/staffs of the company, namely, L&T who were at work in the main plant on the land allotted by the BIADA have been confined captive inside the premises and there is some law and order problem which has been created by the local villagers.

2. This Court being concerned with the safety and security of the large number of labourers/workers/staffs who were said to have been kept captive inside the premises by locking the main gate ordered for taking up the matter at 02:15 P.M.



3. At 02:15 P.M., this Court has been informed that in fact the number of labourers/workers/staffs inside the premises are between 50-60 only.

4. Considering the nature of the case which requires immediate attention of the administration to provide safeguards to the workers who are inside the premises, this Court requested learned Advocate General to appear in this case. Mr. P. K. Shahi, learned Advocate General has appeared.

5. This Court has been informed that there was a talk between learned Advocate General and the District Magistrate, Buxar as also the Chairman of the Bihar State Power Holding Company Limited and the District Magistrate, Buxar has assured that the main gate of the premises will be got opened immediately and all the labourers/staffs/workers who are inside the premises will be taken out safely. So far as the other issues are concerned, those are not required to be gone into for the present.

6. Mr. Lalit Kishore, learned Senior Counsel for the petitioner submits that in fact the work in the main plant requires regular ingress and egress of the workers and altogether about 5,000 labourers/workers/staffs are at work, therefore, the District Administration is required to ensure that those workers



are duly allowed to go inside the main plant and work peacefully without any hindrance.

7. Learned Advocate General has assured that he will discuss the entire issue with the District Magistrate, Buxar and endeavours shall be made to arrive at some sort of resolution.

8. As agreed, let this matter be listed on Tuesday i.e. 17.10.2023 at 10:30 A.M.

(Rajeev Ranjan Prasad, J)

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